

Know why Members of this High Court Bar Association have gone on Strike?

February 13,2018:

The Members of Orissa High Court Bar Association have resolved to go on strike, in protest of the growing vacancies at the High Court.

General Body meeting of the Bar Association, a resolution was passed to launch a week-long strike from February 12 to February 19.

Two more meetings are expected to take place on February 16 and 19 to decide the future course of action.

Orissa High Court Bar Association President and Senior Advocate Srikanta Kumar Nayak said,“We are facing an acute shortage of judges, vacancies are not being filled up. For the present, we will conduct the strike up to 19th. On 19th, there will be a meeting where we decide what to do.”

Orissa High Court has a strength of 16 judges, as against a sanctioned strength of 27 judges. Number of vacancies will increase to 13 later this year, after two more judges retire in June and July. New Additional Judges were last appointed to the High Court back in 2015.

The Bar Association President stated that,“Most of the cases are not being heard; they do not reach the High Court for months together. Of course, there are various reasons [for delay], but the main reason is shortage of benches. If 11 judges are not there, how to dispose of matters?”.